

(c) whether there is any possibility of conversion of the coal into liquid fuel; and

(d) if so, the details thereof and the corrective measures being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTRY OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) According to available information 35 tonnes of coal was produced in Assam, Meghalaya and Arunachal Pradesh during 1993-94;

(b) out of the above quantity, about 3.00 tonnes was supplied to steel plants;

(c) & (d) Coal of this region being of sapropelic origin with high fixed carbon, high hydrogen and low ash, possibility of conversion of Assam Coal into liquid fuel is high. A pilot plant (through-put of 25 KG per day) based on continuous two stage liquefaction is in advance stage of construction at Oil India Limited, Duliajan.

LPG Bottling plants

318. SHRI K. PRADHANI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have any proposal to set up LPG bottling plants in Orissa;

(b) if so, the place identified for the purpose; and

(c) the time by which these plants are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAP. SATISH KUMAR SHARMA): (a) Presently, there is no proposal to set up new LPG bottling plants in the state of Orissa.

(b) & (c) Do not arise.

[Translation:]

Marketing of LPG in rural areas

319. SHRI LAL BABU RAI:
SHRI CHHEDI PASWAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have given any thought over the marketing of LPG in the rural areas of the country;

(b) if so, the details in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) Due to product constraint, there is not proposal at present for Government oil companies to extend LPG marketing in rural areas.

[English]

Joint venture in Coal projects

320. SHRI DHARMANNA MONDAYYA SADUL:
SHRI GEORGE FERNANDES:
SHRI NURUL ISLAM:
SHRI SARAT PATTANAYAK:
SHRI MOHAN RAWALE:
SHRI SYED SHAHABUDDIN:

Will the Minister of COAL be pleased to state:

(a) whether the Government propose to amend the provisions of Coal Mines (Nationalisation) act to allow equity participation by foreign companies in joint venture in coal projects;

(b) if so, the details thereof;

(c) whether any MOU has been signed between the Government and the foreign companies;

(d) if so, the details thereof; and

(e) the time by which the formalities are likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE STATE MINISTER OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) to (b) Government has already amended Coal Mines (Nationalisation) Act, 1973 on 9.6.93 to allow private sector participation in coal mining for power generation, for setting up of coal washeries and for other end uses to be notified by the Government from time to time in addition to the earlier provision for making iron and steel.

(c) No, Sir.

(d & (e) Do not arise.

Sardar Sarover Project

321. DR. SUDHIR RAY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of families affected by the Sardar Sarover Project;

(b) the number of families shifted and rehabilitated so far; and

(c) the details of facilities provided to the rehabilitated families?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c) the total number of families affected by the Sardar Sarovar Project and the progress of Resettlement and Rehabilitation upto the end of October, 1994 in respect of these Project Affected Families are as under:—

State	State of Relocation	Total No. of Project affected families (PAFs) & House Plots	Progress of resettlement (PAFs) & rehabilitation upto 31st Oct. 1994 (No. of PAFs) & Agricultural Land
Gujarat	Gujarat	4800	4332
Maharashtra	Gujarat	999	890
	Maharashtra	2114	841
			v884
	Total:	3113	1531
Madhya Pradesh	Gujarat	14124	2529
	Madhya Pradesh	18890	—
	Total:	33014	2824
Grand Total:		40727	8435

Apart from allotment of House Plots and Agricultural land to the eligible families, the project affected families are provided payment of subsistence allowance, rehabilitation grant, ex-gratia, productive assets and civic amenities like primary schools, well, hand-pump, transit-sheds, insurance cover and electrification. Some of the Project Affected Persons are also provided employment.
[Translation]

Funds for flood control

322. DR. A.K. PATEL: Will the Minister of WATER RESOURCE be pleased to state the funds earmarked by the union Government for flood control measures during the Eighth Five Year Plan, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): Flood control being a State subject, funding and management of flood control schemes are done by the States themselves from their own resources according to their own priorities. The Statement showing the State-wise details of provision for flood control under state plan during Eight Five Year Plan is enclosed as Statement.

Statement

S. No.	State/UTs	Annexure-I (Rs. crores) outlay
1	2	3
1.	Andhra Pradesh	143.54
2.	Arunachal Pradesh	4.71
3.	Assam	86.85
4.	Bihar	251.71
5.	Delhi	40.00
6.	Goa	0.90
7.	Gujarat	10.00
8.	Haryana	52.00

1	2	3
9.	Himachal Pradesh	6.00
10.	J & K	40.75
11.	Karnataka	11.00
12.	Kerala	65.00
13.	Madhya Pradesh	8.53
14.	Maharashtra	1.46
15.	Manipur	20.00
16.	Meghalaya	8.54
17.	Mizoram	0.25
18.	Nagaland	1.50
19.	Orissa	42.05
20.	Punjab	125.00
21.	Rajasthan	25.30
22.	Sikkim	0.00
23.	Tamil Nadu	30.00
24.	Tripura	8.00
25.	Uttar Pradesh	70.00
26.	West Bengal	280.00
	Total States	1333.09
	Union Territories	
27.	A & N Islands	0.05
28.	Chandigarh	0.00
29.	D & N Haveli	0.02
30.	Daman & Diu	1.17
31.	Lakshadweep	2.60
32.	Pondicherry	4.44
	Total UTs	8.28
	Total States & UTs	1341.37
	Central Sector	282.00
	Grand Total	1623.37

Backward castes

323. DR. P.R. GANGWAR: Will the Minister of WELFARE be pleased to state:

(a) the percentage of backward castes in the total populations, State/Union Territory-wise; and

(b) the steps taken by the Government to improve the social and economic conditions of backward castes?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Census data are not available in respect of percentage of backward castes in the total population, State/Union Territory-wise. However, the Mandal Commission in its report, estimated the population of OBCs' in the country at 52%

(b) The Government has taken the following steps to improve the social and economic condition of backward castes:—

(i) Government has implemented the policy of reservation for Other Backward Classes in civil services and posts with effect from 8.9.93.

(ii) National Backward Class Finance and Development Corporation has been set up on 13th January, 1992 with the object of promoting the economic development of backward castes, inter alia, by